

Government of India
Ministry of Finance
Department of Revenue

NEW DELHI, the 10th June, 1987.

NOTIFICATION
--INCOME-TAX--

S.O. In exercise of the powers conferred by clause (ii) of the proviso to section 93 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the "14% Secured Redeemable NTPC Bonds-1986 - Second Series" issued by the National Thermal Power Corporation Ltd., New Delhi, for the purposes of the said clause:

Provided that the benefit under the said proviso shall be admissible in the case of transfer of such bonds by endorsement or delivery, if the transferee informs the said Corporation by registered post within a period of sixty days of such transfer.

No. 7345 ----- [F.No. 275/4/87-IT(B)]

(B. NAGARAJAN)
Director

Government of India

To

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

No. [F.No. 275/4/87-IT(B)]

NEW DELHI, the

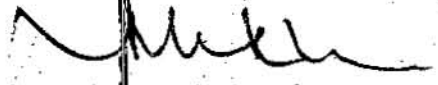
June, 1987.

Copy forwarded to:-

1. The Manager(F&T), M/s. National Thermal Power Corporation Ltd., NTPC Square, 62-69, Nehru Place, New Delhi-110019.
2. Ministry of Law, Legislative Department, New Delhi, with reference to their U.O.No. 1601/87-SRO dated 5.6.87.

3. All Commissioners of Income-tax.
4. The Comptroller & Auditor General of India, New Delhi (50 copies).
5. The Manager, Reserve Bank of India, Public Debt Officer, Ahmedabad/Bangalore/Bhubaneswar/Bombay(Fort)/Bombay(Central)/Bombay-S/Calcutta/Hyderabad/Kanpur/Jaipur/Madras/Nagpur/New Delhi/Patna/Guwahati/Trivandrum.
6. The Chief Accountant, Reserve Bank of India, Central Officer, Department of Accounts & Expenditure, Central Debt Section, P.B.466, Bombay.
7. Registrar of Securities, State Bank of India, Securities Department, P.B.No.13, Bombay.
8. The Chief Officer(Operations), State Bank of India Central Office, Bombay.
9. Manager, State Bank of India, Local Head Offices, Calcutta/Lucknow/Hyderabad/Bhopal/Chandigarh/Bombay/New Delhi/Ahmedabad/Patna/Bhubaneswar/Guwahati.
10. The Managing Director, State Bank of Bikaner & Jaipur, Jaipur:
 - (a) State Bank of Indore, Indore.
 - (b) State Bank of Hyderabad, Hyderabad.
 - (c) State Bank of Mysore, Bangalore.
 - (d) State Bank of Patiala, Patiala.
 - (e) State Bank of Saurashtra, Bhavnagar.
 - (f) State Bank of Travancore, Trivandrum.
11. All Nationalised Public Sector Banks.
12. Director of Inspection:
 - (a) (RS&PR), Mayur Bhawan, New Delhi.
 - (b) Investigation, Mayur Bhawan, New Delhi.
 - (c) Investigation, Aayakar Bhawan, Bombay.
 - (d) Investigation, 121, Nungambakam High Road.
 - (e) Printing and Publication, Hans Bhawan, New Delhi.
 - (f) Special Investigation, 4th Floor, Super Nagar, New Delhi.
 - (g) Intelligence, Mayur Bhawan, New Delhi.
 - (h) Vigilance, Mayur Bhawan, New Delhi.
 - (i) Recovery, Mayur Bhawan, New Delhi.
 - (j) Income-tax, Mayur Bhawan, New Delhi.
 - (k) Audit, Mayur Bhawan, New Delhi.
 - (l) Organisation & Management Services(Income-tax), Aiwane-Ghalib, Mata Sundr Lane, New Delhi.
13. National Academy of Direct Taxes, Chindwara, Road, Nagpur.
14. Direct Taxes Regional Training Institute, Bangalore/Bombay/Calcutta/Lucknow.
15. Chief Controller of Accounts, CBDT, Lok Nayak Bhawan, New Delhi.

16. All Chambers of Commerce & Industry;
17. All Inspecting Assistant Commissioners/Assistant Commissioners and Income-tax Officers.
18. The Ministry of Law, Department of Legal Affairs, New Delhi.
19. Chairman and all Members of the Central Board of Direct Taxes/JS(TPL), JS(ETD) and other officers in the Technical Wing of CBDT.
20. The Parliament Library, Lok Sabha Secretariat/Rajya Sabha Secretariat.
21. Guard File.


(D.E. ALEXANDER)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA